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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 4601/2013

MAHIPAL SINGH & ORS ..... Petitioners Through: Mr. Rajiv Khosla with Ms. Varsha Aggarwal and Mr. Ajeet Tyagi, Advs.

Versus

UNION OF INDIA & ORS ..... Respondents Through: Mr. Dev P. Bhardwaj, CGSC for UOI Mr. Ruchir Mishra and Mr. Mukesh Kumar Tiwari, Advs. for R-2. Mr. Sanjeev Kumar with Mr. Aman Singh, Advs. for R-3.

## CORAM: HON'BLE THE CHIEF JUSTICE HON'BLE MS. JUSTICE SANGITA DHINGRA SEHGAL <u>O R D E R</u> 03.10.2016

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<u>CM Nos.8377/2015</u> (for restoration), <u>8379/2015</u> (delay in refiling) <u>&</u> <u>22735/2016</u> (delay)

Written submissions on behalf of respondent No.3 have been taken on record.

So far as the respondent No.1/Union of India is concerned, the learned counsel seeks further time for filing the written submissions.

The same be filed without fail within two weeks from today.

Call on 02.12.2016.

## **CHIEF JUSTICE**

## SANGITA DHINGRA SEHGAL, J

OCTOBER 03, 2016/kks

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